

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 32/82-ALC4/2011 MEETING DATE : 08.11.2011

The Meeting No.32/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 08.11.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Dr. Nitin K. Jain, Scientist, Department of Bio-technology
2. Shri Pramod Bharti, Asstt. Director, DC(MSME)
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
5. Shri D. Dwaraka Nath, DDG
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.29/82 dated 18.10.2011, 30/82 dated 25.10.2011 and 31/82 dated 01.11.2011 were ratified by the Committee.

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date:06.12.2011
	Decision :Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

2	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.			

3	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:06.12.2011
	Decision :Committee decided to call from the firm copy of Master Batch Formula certified by Quality Control Incharge. Accordingly, case was deferred for 06.12.2011.			

4	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:32/82-ALC4/2011	Status:Case
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		08.11.2011	Deferred
HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:06.12.2011
Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.			

5	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Rejected
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	
	Decision :Committee considered case as per agenda and observed that the firm was given two opportunities of personal hearing to explain the details of pellets to be imported, but the firm has failed to appear before the Committee both the times and norm can not be fixed in absence of details of Pellets. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

6	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.			

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Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 29/82 meeting held on 18.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin	1 Kg.	1.	Erythromycin Oxime Base	1.988 kg
		2.	2-Ethoxy Propene	0.686 kg
		3.	Methylene Dichloride	8.836 kg
		4.	Methanol	7.157 kg
		5.	Toluene	6.362 kg
		6.	Acetone	4.95 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:06.12.2011
	Decision :Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:40/39/82-ALC4/2010		Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/01121/AM11/		RLA File :04/24/040/00167/AM11/		Lic.No/Date:0410117838 07.10.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 29/82 meeting held on 18.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Gabapentin Capsules 300 mg		1 No.	1.	Gabapentin USP	300 mg		
2.				Corn Starch NF (Unipure F)	30 mg			
3.				Mannitol USP	39 mg			
4.				Talc USP	30 mg			
5.				Capsule # 1 Empty Gelatin	As per packing policy			
RA concerned may take further necessary action as per above decision of NC.								

11	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda. Shri P. Ramesh Kumar, Vice President (API) and Shri R Selvaraj, Executive Director of the company appeared before the Committee for personal hearing and explained the case. They informed the Committee that the packing materials applied by them is not covered under the packing policy. They further informed that they will be submitting production and consumption data certified by Central Excise authority in this regard within 15 days time. They sought special consideration on the ground that Heparin Injections are subject to stringent specifications as per US-FDA and even if one pack is found in open condition, then entire lot is to be rejected. Further, the entire exports is to be made to USA only.			
	After detailed deliberations, Committee decided to await production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 06.12.2011.			

12	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda. Shri P. Ramesh Kumar, Vice President (API) and Shri R Selvaraj, Executive Director of the company appeared before the Committee for personal hearing and explained the case. They informed the Committee that the packing materials applied by them is not covered under the packing policy. They further informed that they will be submitting production and consumption data certified by Central Excise authority in this regard within 15 days time. They sought special consideration on the ground that Heparin Injections are subject to stringent specifications as per US-FDA and even if one pack is found in open condition, then entire lot is to be rejected. Further, the entire exports is to be made to USA only. After detailed deliberations, Committee decided to await production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 06.12.2011.			

13	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda. Shri P. Ramesh Kumar, Vice President (API) and Shri R Selvaraj, Executive Director of the company appeared before the Committee for personal hearing and explained the case. They informed the Committee that the packing materials applied by them is not covered under the packing policy. They further informed that they will be submitting production and consumption data certified by Central Excise authority in this regard within 15 days time. They sought special consideration on the ground that Heparin Injections are subject to stringent specifications as per US-FDA and even if one pack is found in open condition, then entire lot is to be rejected. Further, the entire exports is to be made to USA only. After detailed deliberations, Committee decided to await production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 06.12.2011.			

14	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from the firm. Accordingly, case was deferred for 06.12.2011.			

15	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda. Shri P. Ramesh Kumar, Vice President (API) and Shri R Selvaraj, Executive Director of the company appeared before the Committee for personal hearing and explained the case. They informed the Committee that the packing materials applied by them is not covered under the packing policy. They further informed that they will be submitting production and consumption data certified by Central Excise authority in			

this regard within 15 days time. They sought special consideration on the ground that Heparin Injections are subject to stringent specifications as per US-FDA and even if one pack is found in open condition, then entire lot is to be rejected. Further, the entire exports is to be made to USA only.

After detailed deliberations, Committee decided to await production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 06.12.2011.

16	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:12/28/82-ALC4/2011	Party Name:CECIL PHARMACEUTICALS PVT. LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00782/AM12/	RLA File :18/24/040/00004/AM11/	Lic.No/Date:1810003284 18.11.2010	Defer Date:06.12.2011
	Decision :Committee decided to remind the firm as well as RA to furnish copy of Drug Manufacturing Licence and technical details as per Appendix 33. Accordingly, case was deferred for 06.12.2011.			

19	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to remind the firm to furnish Master Batch Formula duly certified by Quality Control Incharge. Accordingly, case was deferred for 06.12.2011.			

20	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

21	Case No.:20/47/82-ALC4/2010	Party Name:COVALENT LABORATORIES	Meet No/Date:32/82-ALC4/2011	Status:Case
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		PRIVATE LIMITED	08.11.2011	Deferred
	HQ File :01/82/050/01610/AM11/	RLA File :09/24/040/00230/AM11/	Lic.No/Date:0910044835 21.12.2010	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Transferred to Different Section
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:08.11.2011
	Decision :Committee considered case as per agenda and observed that the firm has mentioned the ITC (HS) code of the export product as 30952100 which is not correct and the export product falls under Chapter 39. It was, therefore, decided to transfer the case to NC-VII.			

23	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:48/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00048/AM12/	RLA File :09/24/040/00408/AM11/	Lic.No/Date:0910045288 28.01.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:20/3/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011	Status:Case
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			08.11.2011	Deferred
	HQ File :01/82/050/00020/AM12/	RLA File :03/94/040/00929/AM11/	Lic.No/Date:0310616987 21.02.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217 22.02.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

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Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Relaxit Microenema 5 ml (Net weight of Relaxit Microenema is 15000 kgs)	3000000 Nos.	1	Tri-Sodium Citrate Dihydrate Powder (Product No Product:1.06446.9029)- (Sodium Citrate Dihydrate)	1350.00 kg
		2.	Texapon K12 PPH (Sodium Lauryl Sulphate)	225.00 kg
		3.	Relaxit 5 ml Microenema Tubes- Empty	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Bio-technology.			

31	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

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Case No.:5/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved
HQ File :01/82/050/00123/AM12/	RLA File :03/94/040/01132/AM11/	Lic.No/Date:0310622881 23.03.2011	

Decision : Committee considered case as per agenda and observed that NOC for import of Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant) has been received from Ministry of Environment and Forests vide their O.M. No.11/10/2011-OC dated 01.11.2011.

Committee after detailed deliberations and in light of earlier decision taken in 52/82 meeting held on 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Acuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing

200mcg (200MD)) with 58 mcl Aerosol Valve)				policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.

Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy

inhaler (200MD)) with 63 mcl Aerosol Valve)		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

1. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
2. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

33	Case No.:30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call for complete chemical name of the export product from the firm. Accordingly, case was deferred for 06.12.2011.			

35	Case No.:15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
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	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
36	Case No.:16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
37	Case No.:2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/	Lic.No/Date:0410123153 01.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
38	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
39	Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
40	Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
41	Case No.:33/12/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:06.12.2011

Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Meter Dose of Nasal Spray, but the same has not been received. It was, therefore, decided to call the firm for personal hearing on 06.12.2011 alongwith the sample of the export product. Accordingly, case was deferred for 06.12.2011.

42	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of DC(MSME).			

43	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of DIPP.			

44

Case No.:20/10/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/00279/AM12/	RLA File :04/24/040/00009/AM12/	Lic.No/Date:0410123664 29.04.2011		
Decision : Committee considered case as per agenda and in light of Master Batch Formula furnished by the firm and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin Capsules 100 mg	107445000 Nos..	1.	Gabapentin USP	10745 kg
		2.	Corn Starch NF (Unipure F)	1074.45 kg
		3.	Mannitol USP	1396.785 kg
		4.	Talc USP	1074.00 kg
		5.	Capsule # 1 Empty Gelatin	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

45	Case No.:22/10/82-ALC4/2011		Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/00281/AM12/		RLA File :04/24/040/00008/AM12/		Lic.No/Date:0410123669 29.04.2011			
	Decision : Committee considered case as per agenda and in light of Master Batch Formula furnished by the firm and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Gabapentin Capsules	22342000	1.	Gabapentin USP	8937.00 kg			

	400 mg	Nos..	2.	Corn Starch NF (Unipure F)	893.68 kg
			3.	Mannitol USP	1161.784 kg
			4.	Talc USP	893.68 kg
			5.	Capsule # 1 Empty Gelatin	As per packing policy
			RA concerned may take further necessary action as per above decision of NC.		

46	Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
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	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:06.12.2011
Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.				

52	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

53	Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Deffered and Re-indexed
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:08.11.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:18/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00532/AM12/	RLA File :09/24/040/00527/AM11/	Lic.No/Date:0910047090 10.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:31/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00545/AM12/	RLA File :09/24/040/00575/AM11/	Lic.No/Date:0910047086 10.06.2011	Defer Date:06.12.2011

Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.

58	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	Lic.No/Date:2210011505 14.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was			

deferred for 06.12.2011.

64	Case No.:46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call from the firm Master Batch Formula certified by Quality Control Incharge. Accordingly, case was deferred for 06.12.2011.			

65	Case No.:36/19/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00550/AM12/	RLA File :34/24/040/00020/AM12/	Lic.No/Date:3410030669 22.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Certificate of analysis for the import item Meropenem Crude from the foreign supplier. 2. Certificate of analysis for the export product Meropenem Sterile. Accordingly, case was deferred for 06.12.2011.			

69	Case No.:1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES	Meet No/Date:32/82-ALC4/2011	Status:Case
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	PVT. LTD.	08.11.2011	Deferred
HQ File :01/82/050/00653/AM12/	RLA File :03/95/040/00264/AM12/	Lic.No/Date:0310642543 15.07.2011	Defer Date:06.12.2011
Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:06.12.2011
Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.				

71	Case No.:21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:06.12.2011
Decision : Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Certificate of analysis for the import item Levetiracetam from the foreign supplier showing the particle size. 2. Certificate of analysis for the export product Levetiracetam showing the particle size. Accordingly, case was deferred for 06.12.2011.				

72	Case No.:4/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved										
	HQ File :01/82/050/00885/AM12/	RLA File :09/24/040/00218/AM12/	Lic.No/Date:0910048229 11.08.2011											
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg										

73	Case No.:37/32/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved
	HQ File :01/82/050/00918/AM12/	RLA File :09/24/040/00216/AM12/	Lic.No/Date:0910048231 11.08.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.				

No.35011/125/2008-PI-III dated 11.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dipyridamole Tabs 25 mg	1,00,000 Nos.	1.	Dipyridamole PH EUR	2.50 kg
Dipyridamole Tabs 100 mg	1,00,000 Nos.	1.	Dipyridamole PH EUR	10.00 kg

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:3/22/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00646/AM12/	RLA File :31/83/040/00088/AM12/	Lic.No/Date:3110049781 16.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

75	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:32/32/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00913/AM12/	RLA File :09/24/040/00191/AM12/	Lic.No/Date:0910048377 25.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:33/32/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00914/AM12/	RLA File :09/24/040/00228/AM12/	Lic.No/Date:0910048380 25.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:06.12.2011
	Decision :Committee decided to call the firm for personal hearing on 06.12.2011. Accordingly, case was deferred for 06.12.2011.			

80	Case No.:30/32/82-ALC4/2011	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00911/AM12/	RLA File :09/24/040/00231/AM12/	Lic.No/Date:0910048496 29.08.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

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Case No.:36/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/00917/AM12/	RLA File :09/24/040/00241/AM12/	Lic.No/Date:0910048495 29.08.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 29/82 meeting held on 18.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimide (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.927 kg
		2.	Phenol	1.145 kg
		3.	Zinc Chloride	0.546 kg
		4.	Aniline	0.800 kg
		5.	Methanol	2.200 kg
		6.	Activated Carbon	0.483 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:22/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00792/AM12/	RLA File :03/94/040/00497/AM12/	Lic.No/Date:0310651339 02.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:23/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00793/AM12/	RLA File :03/94/040/00496/AM12/	Lic.No/Date:0310651347 02.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:29/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

85

Case No.:3/32/82-ALC4/2011	Party Name:VAYA JAYANTHI DRUGS(P) LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/00884/AM12/	RLA File :09/24/040/00202/AM12/	Lic.No/Date:0910048541 05.09.2011		
Decision Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azacyclonol	1 Kg.	1.	Tetrahydrofuran	2.81 kg
		2.	Gamma Picoline	0.74 kg
		3.	Magnesium Turning	0.30 kg
RA concerned may take further necessary action as per above decision of NC.				

86	Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.			

87	Case No.:13/32/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM12/	RLA File :09/24/040/00177/AM12/	Lic.No/Date:0910048542 05.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:7/32/82-ALC4/2011		Party Name:BIOLOGICAL E LTD		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/00888/AM12/		RLA File :09/24/040/00251/AM12/		Lic.No/Date:0910048617 06.09.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Heparin Sodium Potency NLT 150 IU/mg		1 Kg.	1.	Crude Heparin Sodium Potency: 130 IU/mg to 135 IU/mg		1.10 kg	
	RA concerned may take further necessary action as per above decision of NC.							

90	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

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Case No.:14/28/82-ALC4/2011	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved	
HQ File :01/82/050/00784/AM12/	RLA File :05/24/040/00197/AM12/	Lic.No/Date:0510301811 08.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/336/2009-PI-(Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Kombinil-Duo Ear/Eye Drops 5 ml pack containing Ciprofloxacin 0.3% and Dexamethasone 0.1%	1 pack	1.	Dexamethasone	5.1 mg/5 ml pack
RA concerned may take further necessary action as per above decision of NC.				

92	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call for complete chemical description of export product from the firm. Accordingly, case was deferred for 06.12.2011.			

93	Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.			

94	Case No.:4/28/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00774/AM12/	RLA File :03/95/040/00441/AM12/	Lic.No/Date:0310652782 09.09.2011	Defer Date:15.11.2011
	Decision :Committee decided to call for the firm alongwith production and consumption data certified by Central Excise Authority 15.11.2011. Accordingly, case was deferred for 15.11.2011.			

95	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

96	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

97	Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

98	Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:06.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by			

Central Excise Authority, but the same has been received. It was, therefore, decided to remind the firm to furnish the required data. Accordingly, case was deferred for 06.12.2011.

99	Case No.:29/28/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00799/AM12/	RLA File :08/24/040/00131/AM12/	Lic.No/Date:0810103468 14.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			

100	Case No.:31/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved									
	HQ File :01/82/050/00912/AM12/	RLA File :09/24/040/00278/AM12/	Lic.No/Date:0910048771 14.09.2011										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Dexlansoprazole Pellets 22.5%</td><td>1 Kg.</td><td>1.</td><td>Dexlansoprazole</td><td>0.22725 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Dexlansoprazole Pellets 22.5%	1 Kg.	1.	Dexlansoprazole
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Dexlansoprazole Pellets 22.5%	1 Kg.	1.	Dexlansoprazole	0.22725 kg									
RA concerned may take further necessary action as per above decision of NC.													

101	Case No.:8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00889/AM12/	RLA File :09/24/040/00264/AM12/	Lic.No/Date:0910048808 15.09.2011	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call for complete description of export product from the firm. Accordingly, case was deferred for 06.12.2011.			

102	Case No.:22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

104	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:06.12.2011
	Decision :Committee considered case as per agenda and decided to call for the firm alongwith sample of the export product for personal hearing on 06.12.2011. Accordingly, case was deferred for 06.12.2011.			

105	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:40/32/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved
	HQ File :01/82/050/00921/AM12/	RLA File :22/24/040/00047/AM12/	Lic.No/Date:2210011927 22.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/159/2005-PI-III dated 08.04.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)
				Its raw material as per SION A-2263 on pro-rata basis
			2.	Carbopol
			3.	HPMC Phthalate
				Qty. allowed
				0.2777 kg
				0.20 kg
				0.54 kg
	RA concerned may take further necessary action as per above decision of NC.			

107	Case No.:27/32/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00908/AM12/	RLA File :05/23/040/00235/AM12/	Lic.No/Date:0510303607 23.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC (Petrochemicals Division).			

108	Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673	Defer

			28.09.2011	Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
109	Case No.:18/32/82-ALC4/2011	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00899/AM12/	RLA File :34/24/040/00123/AM12/	Lic.No/Date:3410031758 28.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
110	Case No.:26/32/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00907/AM12/	RLA File :05/24/040/00219/AM12/	Lic.No/Date:0510304120 28.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
111	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
112	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			
113	Case No.:35/32/82-ALC4/2011	Party Name:R.K.INDUSTRIES,	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00916/AM12/	RLA File :08/24/040/00156/AM12/	Lic.No/Date:0810104345 05.10.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of C&PC.			
114	Case No.:11/32/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM12/	RLA File :04/24/040/00204/AM12/	Lic.No/Date:0410129133 12.10.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

115	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:17/32/82-ALC4/2011	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved									
	HQ File :01/82/050/00898/AM12/	RLA File :08/24/040/00158/AM12/	Lic.No/Date:0810104564 12.10.2011										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Paracetamol Direct Compressable Grade containing 90% Paracetamol</td><td>1 kg</td><td>1.</td><td>Paracetamol Powder</td><td>0.909 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paracetamol Direct Compressable Grade containing 90% Paracetamol	1 kg	1.	Paracetamol Powder
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Paracetamol Direct Compressable Grade containing 90% Paracetamol	1 kg	1.	Paracetamol Powder	0.909 kg									
RA concerned may take further necessary action as per above decision of NC.													

117	Case No.:20/32/82-ALC4/2011		Party Name:DALAS BIOTECH LTD.		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/00901/AM12/		RLA File :05/23/040/00249/AM12/		Lic.No/Date:0510305026 12.10.2011			
	Decision : Committee considered case as per agenda and light of earlier decision taken in 31/82 meeting held on 01.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	7-AVNA(CAVA)		1 Kg.	1.	GCLE		2.672 kg	
			6.	Methylene Chloride		6.41 kg		
			7.	Tri Phenyl Phosphine (TPP)		1.26 kg		
RA concerned may take further necessary action as per above decision of NC.								

118	Case No.:21/32/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved
	HQ File :01/82/050/00902/AM12/	RLA File :05/23/040/00250/AM12/	Lic.No/Date:0510305027 12.10.2011	
	Decision : Committee considered case as per agenda and light of earlier decision taken in 31/82 meeting held on 01.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	7-AVNA(CAVA)	1 Kg.	1.	GCLE	2.672 kg
			6.	Methylene Chloride	6.41 kg
			7.	Tri Phenyl Phosphine (TPP)	1.26 kg
RA concerned may take further necessary action as per above decision of NC.					

119	Case No.:1/32/82-ALC4/2011		Party Name:UNIMAX LABORATORIES PVT.LTD		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/00882/AM12/		RLA File :03/95/040/00531/AM12/		Lic.No/Date:0310661995 25.10.2011			
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Dexamethasone Sodium Phosphate (Dexamethasone Disodium Phosphate)		1 Kg.	1.	Dexamethasone (Dexamethasone Base)	0.78 kg		
RA concerned may take further necessary action as per above decision of NC.								

120	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:06.12.2011
	Decision : Committee decided to defer case for 06.12.2011 for comments of Department of Pharmaceuticals.			

121	Case No.:41/32/82-ALC4/2011		Party Name:TITAN LABORATORIES PVT. LTD.		Meet No/Date:32/82-ALC4/2011 08.11.2011		Status:Case Approved	
	HQ File :01/82/050/00922/AM12/		RLA File :03/95/040/00611/AM12/		Lic.No/Date:0310662528 31.10.2011			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Orlistat Pellets 50%		1 Kg.	1.	Orlistat		0.505 kg	
RA concerned may take further necessary action as per above decision of NC.								

122	Case No.:42/32/82-ALC4/2011		Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.		Meet No/Date:32/82-ALC4/2011 08.11.2011	Status:Case Approved
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HQ File :01/82/050/00923/AM12/

RLA File :03/95/040/00603/AM12/

Lic.No/Date:0310662853
01.11.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 28.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lecithin/Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT

RA concerned may take further necessary action as per above decision of NC.